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Date: 13/11/2025

(2010) 10 MAD CK 0232

Madras High Court (Madurai Bench)

Case No: Writ Petition No. 12671 of 2010

M.P. Nallasivam APPELLANT

Vs

The Special District Revenue Officer, Land Acquisition National

RESPONDENT

Highways

Date of Decision: Oct. 8, 2010

Hon'ble Judges: M. Jaichandren, J

Bench: Single Bench

Advocate: G. Thalaimutharasu, for the Appellant; R. Manoharan Government, for the

Respondent

Judgement

@JUDGMENTTAG-ORDER

M. Jaichandren, J.

Heard Mr. G. Thalaimutharasu, the learned Counsel appearing on behalf of the petitioner, as well as Mr. R. Manoharan, the learned Government Advocate appearing on behalf of the respondent.

- 2. At this stage of the hearing of the writ petition, the learned Counsel appearing on behalf of the petitioner had submitted that it would suffice, if the representation of the petitioner, dated 11.09.2010, is directed to be disposed of, on merits and in accordance with law, within a specified period.
- 3. The learned Government Advocate appearing on behalf of the respondent, has no objection for such an order being passed by this Court.
- 4. In view of the averments made in the affidavit filed in support of this petition and in view of the submissions made by the learned Counsel appearing on behalf of the petitioner, the respondent is directed to consider and dispose of the petitioner"s representation, dated 11.09.2010, on merits and in accordance with law, after giving an opportunity of hearing to the petitioner, as well as to the other persons

concerned, within a period of twelve weeks from the date of receipt of a copy of this order. The petitioner is directed to submit a copy of the representation, dated 11.09.2010, along with a copy of this order, to the respondent. However, it is made clear, that this Court, by this order, has not expressed any opinion on the merits of the matter.

5. The writ petition stands disposed of, with the above directions. No costs.